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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK

ORIGINAL APPLICATION NO.406/2012

CORAM:

HON'BLE SHRI A.K.PATNAIK, JUDICIAL MEMBER

**ORDER DATED 30.5.2012**

Heard Shri N.R.Routray, learned counsel for the applicant and Shri S.K.Ojha, learned Standing Counsel (on whom a copy of this O.A. has been served) appearing for the Respondents and perused the materials on record.

In this Original Application, applicant has prayed for direction to be issued to Respondents to accept his option from retirement service under safety related retirement scheme and provide appointment in favour of his son under Liberalized Active Retirement Scheme for Guaranteed Employment for Safety Staff (LARSGESS).

It reveals from the record that applicant's representation dated 21.11.2011(Annexure-A/3) addressed to Respondent No.3 is still pending. Shri Routray submitted that he would be satisfied if a direction is issued to Respondent No.3 to consider and dispose of the pending representation within a stipulated time frame.

Having regard to the above, without expressing any opinion on the merit of the case, I hereby direct Respondent No.3 to consider and dispose of

*A.K.Patnaik*

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applicant's representation as at Annexure-A/3 within a period of 45 days from the date of communication of this order and pass a reasoned and speaking order under intimation to the applicant.

With the above direction, the O.A. is disposed of at the admission stage. No costs.

Send copies of this order to Respondent Nos. 2,3, and 4 along with copies of the O.A. by Speed Post, at the cost of the applicant and free copies of this order be made over to the learned counsel for the parties.

*W. Meek*

JUDICIAL MEMBER